

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-05/2007/1444 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Nagen Senabaya Deori,
Presiding officer, Industrial Tribunal,
Dibrugarh.

Dated Guwahati the ^{fh} 14 March, 2022

Sub: Casual leave.

Ref:- Your letter No. ITD.01/2022/233 dtd. 14.03.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 17.03.2022 along with station leave permission, from the evening of 16.03.2022 till the morning of 21.03.2022**, as prayed for.

The District and Sessions Judge, Dibrugarh and in her absence the next senior most Judicial officer at the station shall remain in charge of your Court and office during your absence.

Yours faithfully,


Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-05/2007/1445-1446/A. dated , 14-03-2022

Copy to:

1. The District and Sessions Judge, Dibrugarh.
2. The Project Manager, Gauhati High Court.


14/3/22
JT.REGISTRAR (VIGILANCE) *Pdo*